

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 102
IB-198(ND)/2024

IN THE MATTER OF:

PUNJAB & SIND BANK

.... Petitioner/Applicant

Vs.

SH. SHUSHIL KUMAR SHARMA

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 25.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Brijesh Kumar Tamber, Mr. Prateek Kushwaha
Adv.

For the Respondent :

ORDER

Ld. Counsel appearing for the Applicant seeks time to place on record proper deed of guarantee.

List the matter **on 16.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay